

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.171/MP/2011

Sub: Reimbursement of registration fees and annual charges (Market Operation Charges and System operation charges) levied by Power System Operation Company (POSOCO) on generation stations as per Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009.

Date of hearing : 13.10.2011

Coram : Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : SJVN Limited, New Shimla

Respondents : Punjab State Electricity Board and others

Parties present : Shri P.K.Agarwal, SJVNL
Shri Ashok Kumar, SJVNL
Shri Gagan, SJVNL
Shri Prashant Kumar, SJVNL

Record of Proceedings

Through this application, the petitioner, SJVN Limited has prayed as under:

- (i) The Charges as per Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009 and as approved by the Commission may be allowed to be billed for payment by respondents/beneficiaries as and when the bills are raised by POSOCO/PGCIL, for the period from 2009-10 onwards and shall be payable by the respondents/beneficiaries in proportion to their respective allocation in the saleable by the respondent/beneficiaries in proportion to their respective allocation in the saleable capacity of the generating station;
- (ii) Allowed to bill the respondents for levies, taxes, duties, cess etc., if any, mentioned in the petition;
- (iii) The respondents may be directed to make the payment for System Operation Charges and Market Operation Charges/Power Grid

Corporation Ltd. as per the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2009;

- (iv) The respondents may also be directed to make the payments for registration fees for the registration of its Nathpa Jhakri Generating Power Station of the petitioner;
- (v) Allowed to recover the filing fee as per their allocation from 1.4.2009; and
- (vi) Allowed to bill the beneficiaries/respondents for nay adjustment bill raised by POSOCO/PGCIL as per regulation.

2. After hearing representative of the petitioner, the Commission directed to admit the petition and issue notice to the respondents.

3. The petitioner was directed to serve copy of the petition on the respondents, if already not done, on or before 17.10.2011. The respondents may file their reply on affidavit, latest by 28.10.2011, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 8.11.2011.

4. The petition shall be listed for hearing on 15.11.2011.

SD/-
(T. Rout)
Joint Chief (Law)